(c) the estimated expenditure involved in the computerisation of bills for one cycle inclusive of the fees paid to the Bombay computer firm, sending of the data and DESU personnel to Bombay and other incidentals involved in the process;

(d) whether it takes 3 months or so for bills deposited in the authorised banks to be credited to a consumer's a/c; and

(e) what steps Government propose to take to set matters right and afford necessary relief to the harassed consumers in the capital?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY: (a) Yes, Sir.

(b) No, Sir. DESU have reported that about 10 per cent of the bills prepared on computer had to be subsequently corrected manually.

(c) DESPU have reported Rs. 1.22 lakhs per month as payment to computer firm for a complete billing cycle and that none of DESU officials is required to be sent to Bombay for this purpose.

(d) There has been some delay on the part of the banks in remitting counter-foils of the bills to Delhi Electric Supply Undertaking Central Cash Collection Office.

In view of the inconvenience caused to the consumers, it is proposed to do away with the scheme of collection of electricity consumption charges bills through the banks, which also accounts for only 4 to 5 per cent of the total collection by DESU and to revert to the original system of collection though DESU Cash Collection Centres.

(e) Delhi Electric Supply Undertaking have been directed to take expeditious steps for stabilisation of the computer billing system by ensuring the co-operation of the staff, and also making necessary changes in the Master Data for effecting improvement in the Billing system. Steps have been taken by DESU to attend to public complaints promptly at their District Offices.

Take-over of Sahu Chemicals by Orissa Cement

*539. KUMARI KAMLA KUMARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Management of Sahu-Chemicals of Varanasi (U.P.) is being taken over by the Management of Orissa Cement; and

(b) if so, whether the matter is under consideration of Government?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) An application has been received from M/s. Orissa Cement Limited seeking Central Government's approval under sub-section (4) of Section 23 of the MRTP Act, 1969 to their proposal to take over by purchase a unit named "Sahu Chemicals & Fertilizers" belonging to M/s. New Central Jute Mills Company Limited.

(b) Yes, Sir

काहलगांव में ताप बिजली घर

544. श्री सूरज भान : क्या ऊर्जा और कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने राष्ट्रीय ताप बिजली निगम निर्माण सेवाएं विभाग द्वारा पेश की गईट दिनांक 21 जुलाई, 1979 की संयुक्त जांच रिपोक और काहलगांव सुपर ताप बिजली घर की दिनां 30 जुलाई, 1979 की योजना रिपोर्ट का अध्ययन कर लिया है ;

(ख) क्या सरकार ने इन रिपोर्टों को ध्यान में रखते हुए काहलगांव में एक सुपर ताप बिजली घर के निर्माण का निणय ले लिया है ; और

(ग) यदि हां, तो उसकी क्षमता कितने मेगावाट होगी और उसका कार्य कब आरम्भ हो जाएगा ?

ऊर्जा और कोयला मंत्री (श्री ए० बी० ए० गनी खान चौधरी) : (क) राष्ट्रीय ताप विद्युत निगम के निर्माण सेवा विभाग ने तारीख 21 जुलाई, 1979 को कोई संयुक्त जांच रिपोर्ट सरकार को प्रस्तुत नही की है। कहलगांव सुपर ताप विद्युत केन्द्र के बारे में तारीख 30 जुलाई, 1979 को कोई आयोजना रिपोर्ट भी सरकार को प्रस्तुत नही की गई है।

(ख). जैसा कि ऊपर कहा गया है, उपर्युक्त रिपोर्टें सरकार को प्राप्त नहीं हुई है। तथापि, केन्द्र सरकार ने राष्ट्रीय ताप बिदयुत निगम को

अलग से कहा है कि कहलगांव में एक ताप विद्युत केन्द्र स्थापित करने के लिए एक व्यवहार्यता रिपोर्ट तैयार करें।

(ग) इस समय, लगभग 3,000 मेगावाट की चरम क्षमता के आधार पर परियोजना की व्यवहार्यता रिपोर्ट तैयार की जा रही है। यह क्षमता सोपानबद्ध रूप में प्रतिष्ठापित की जाएगी। तथापि स्थल की अन्तिम क्षमता, कोयले की उपलब्धता पर तथा अन्य तकनीकी पैरामीटरों पर निर्भर होगी।

परियोजना की व्यवहार्यता रिपोर्ट दिसम्बर, 1980 तक पूरी हो जाने की संभावना है, बशर्ते कि कोयले की सोपानबद्ध उपलब्धता पहले से मालूम हो। व्यवहार्यता रिपोर्ट उपलब्ध होने के बाद परियोजना की तकनीकी-आर्थिक दृष्टि से स्वीकृति देने का काम हाथ में लिया जाएगा। अतः इस समय यह बता सकना संभव नहीं है कि इस परियोजना पर कार्य किस समय तक शुरू हो जाएगा।

चलचित्रों पर मनोरंजन-कर की समाप्ति

*545. **श्री राम विलास पासवान** : क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार दक्षिण भारत (गैर-हिन्दी भाषी राज्यों) में हिन्दी चलचित्रों पर से और हिन्दी-भाषी राज्यों में गैर-हिन्दी चलचित्रों पर से मनोरंजन कर समाप्त करने का है; और

(ख) क्या सरकार को यह पता है कि इससे राष्ट्रभाषा के विकास में मदद मिलेगी?

सूचना और प्रसारण तथा पूर्ति और पुनर्वास मंत्री (श्री बसन्त साठे) : (क) और (ख) : मनोरंजन-कर राज्य विषय है। सूचना और प्रसारण मंत्रालय को यह जानकारी नहीं है कि इस प्रकार का कोई प्रस्ताव सम्बन्धित राज्य सरकार के विचाराधीन है या नहीं। तथापि यह कहना कठिन है कि इस प्रकार का प्रोत्साहन राष्ट्रीय भाषा के विकास में कैसे सहायक होगा।

Non-Allotment of Gas Connections after Change of Residence

*546. SHRI ANWAR AHMED: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that on change of residence from one area to the other in Delhi, the gas connections to the persons registered and kept on the waiting list for a number of years, are not given to them;

(b) whether such gas connections sanctioned in the names of original applicants are sold in black market by the dealers instead of giving them to persons in waiting list; and

(c) if so, the measures proposed to be taken to check such malpractices and to ensure that the persons originally registered are given connections even after a change in their residence?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) No, Sir.

(b) It is not possible to indicate whether the dealers indulge in black-marketing on this account.

(c) According to the present system, persons registered with any dealer and kept on the wwaiting list are to intimate to the said dealer change in their residential address and are to be given connections when their turns materialise. In case such persons do not get gas connections in turns their cases are considered for release of new connection subject to the capability of the Oil Company for releasing new connections.

Increase in Prices of Industrial Alcohol

*547. SHRI BALASAHEB VIKHE PATIL:
SHRI CHANDRABHAN ATHARE PATIL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Bureau of Industrial Costs and Prices recommended increase in prices of industrial alcohol in their report submitted in March, 1979;

(b) if so, what action has been taken on the said recommendation of the Bureau of Industrial Costs and